तो राजस्थान के कृषि व उद्योगों को ऐसी क्षति हो रही है कि उसे अविलम्ब अगर पड़ौसी राज्यों से विद्युत दिलाने में केन्द्र ने मदद नहीं की तो आने वाले कई वर्षों तक कृषि व उद्योग चौपट हो जायेंगे। कई उद्योग राजस्थान जैसे पिछड़े प्रदेश से पलायन कर जायेंगे, नये उद्यमी साहस नहीं करेंगे व प्रदेश और भी अधिक पिछड़ता जायेगा जिस को दुबारा साधारण स्थिति में आने में कई वर्ष लग जायेंगे क्योंकि कृषि उत्पादन व औद्योगिक उत्पादन दोनों ही राजस्थान में इस राष्ट्रीय उत्पादकता वर्ष में सब से कम कर पायेंगे।

इस लिए मेरा ऊर्जा मंत्री जी से निवेदन है कि वे पलाना थर्मल पावर प्रोजेक्ट हेतु राज्य सरकार को सभी तरह की सहायता दे कर इसे शीघ्र पूरा करवाने हेतु आवश्यक कदम उठायें।

(v) SETTING UP OF A T.V. CENTRE AT KODAIKANAL IN TAMIL NADU.

SHRI CUMBUM N. NATARAJAN (Periyakulam): Under rule 377, I am making the following statement.

Kodaikanal in Tamilnadu, an acknowledged Hill Resort, has been chosen for Television tower and station in the Sixth Five Year Plan. The other places included in the Sixth Five Year Plan are Asansol, Cuttack, Panaji, Kasauli, Murshidabad Vijayavada and Varanasi. When this Television Tower and Station became a reality, the people living in Madurai, Coimbatore and Ramanathapuram districts and those in Tirunelveli, Tiruchirapalli, Salem and Nilgiris districts will get the benefit. Unfortunately, so far necessary steps have not been taken to start the work. Even the land acquisition proceedings have been not taken up so far.

Meanwhile, there has been a spurt in the sale of TV sets during the past 3 months in Tirunelveli and other Southern districts of Tamilnadu. The reason for this is that they are able to get the transmission of TV Broadcasts from Sri Lanka. Many Tamil Films and interesting cartoons are being shown by Sri Lanka T.V. which has been named Roopavahini. This has been established with the help of Japan and the U.S.A. These two countries have given very powerful machinery which can transmit T.V. films across the seas.

Though the Expenditure Finance Committee has sanctioned Kodaikanal T.V. Tower and Station and though indents for supply and erection of tower have been placed on 16-11-1980 on the Director-General of Disposal and Supplies, yet this project has not come about. The inordinate delay is leading to undue influence among the people from Sri Lanka T.V. This can be stopped only when Kodaikanal T.V. Tower and Station comes about. Necessary steps are to be taken immediately in this matter.

(vi) NEED TO CONTINUE PUBLIC HEALTH CARE SCHEME IN BIHAR.

प्रो. अजित कुमार मेहता (समस्तीपुर) : उपाध्यक्ष महोदय, 3 अक्तूबर, 1977 से देश भर में जन स्वास्थय रक्षक योजना कार्यक्रम लागू किया गया था। इस के अन्दर एक हजार ग्रामीण जनता पर एक प्रशिक्षित जन-स्वास्थ्य रक्षक को स्वंय सेवक के रूप में बहाल किया गया और उन्हें वजीफा के रूप में 50 रुपये प्रतिमाह और 50 रुपये की दवा बिना मूल्य वितरण हेतु दी जाती थी। इससे सुदूर बसे ग्रामीणों की प्राथमिक चिकित्सा परिवार नियोजन कार्यक्रम आदि लाभदायक कार्य किये जाते थे।

बिहार में भी यह योजना प्रथम चरण में 82 प्रखंडों में लागू किया गया है, जिसमें करीब साढ़े सात हजार प्रशिक्षित जन-स्वास्थ्य रक्षक को कार्यरत कराया गया है। 1 सितम्बर, 80 से राज्य सरकार ने वित्तीय संकट कह कर इसे बंद कर दिया। उस समय केन्द्रीय सरकार 50 प्रतिशत खर्च देती थी। अब केन्द्रीय सरकार ने 1 दिसम्बर 1981 से शत प्रतिशत व्यय वहन करना स्वीकार कर लिया है। जिसकी सूचना राज्य सरकारों को दी जा चुकी है। उत्तर प्रदेश मध्य प्रदेश, उड़ीसा, आदि प्रान्तों में जहां यह पहले ही लागू था, इसे लागू रखा गया

[प्रो. अजित कुमार मेहता]

है। प्रारम्भ में जन स्वास्थ्य रक्षक योजना, फिर जन स्वास्थ्य एवं सेवक योजना, और अब जन स्वास्थ्य गाईड योजना नाम रखा कार्यरत कराते हुए इस योजना को लागू गया है।

अत: स्वास्थ्य मंत्री से अनुरोध है कि केन्द्र की ओर से पहल कर बिहार राज्य में भी साढ़े सात हजार जन स्वास्थ्य रक्षकों को करेंयें।

(vii) LOCATION OF A GAS BASED FERTILIZER FACTORY AT SHAMGARH OR NAGDA IN MADHYA PRADESH.

श्री सत्यनारायण जटिया (उज्जैन): उपाध्यक्ष महोदय, मैं नियम 377 के अधीन यह उल्लेख करना चाहता हूं –

मध्य प्रदेश में गैस पर आधारित खाद कारखाना स्थापित करने के लिये सर्वेक्षण समिति ने अपनी राय जाहिर कर दी है। सर्वेक्षण समिति ने वरीयता के आधार पर स्थान चयन किये हैं जिसको पेट्रो रसायन एवं खाद मंत्री ने लोक सभा में घोषित किया है। इसके अनुसार प्रथम स्थान मंदसौर जिले के शामगढ़ को तथा दूसरा स्थान उज्जैन जिले के नागदा को मिला है। किन्तु विश्वस्त सूत्रों से ज्ञात हुआ है कि यह खाद कारखाना अन्यत्र स्थापित करने हेतु विभिन्न प्रकार के दबाव लाये जा रहे हैं जिसके कारण खाद कारखाना स्थापित करने में आगे की कार्यवाही में बाधा उपस्थित हो गयी है।

अतएव केन्द्र सरकार से मेरी मांग है कि सर्वेक्षण समिति की रिपोर्ट के अनुसार वरीयता क्रम से विचार किया जाये तथा यथा शीघ्र कारखाने को स्थापित करने की कार्यवाही की जावे।

FINANCE BILL, 1982

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, with your permission, I beg to move*:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1982-83 be taken into consideration."

The salient features of the main proposals contained in the Finance Bill were explained in my Budget Speech. The details of these proposals have been spelt out in the Explanatory Memorandum circulated among hon. Members along with the Budget papers. I will not take the time of the House and traverse the same ground once again.

The Finance Bill has been before the Hon. Members for about seven weeks. During the general discussion on the Budget and thereafter, hon. Members made several suggestions in regard to the provision in the Bill. A large number of suggestions and representations have also been made by trade and industry, the Press and others concerned. I am deeply grateful to the hon. Members and to all others who have given me their considered views and have offered constructive suggestions. I have given careful consideration to all these suggestions and have decided to modify some of my original proposals. I shall now briefly explain the principal changes that are proposed to be made in the provisions of the Bill.

The Bill contains a provision for the exemption of the encashment benefit in lieu of unavailed earned leave given to employees when they retire. As the encashment benefit given in such cases to Government employees is regulated by rules framed by the Government, the Finance Bill does not contain any monetary ceiling in respect of the amount of exemption to be allowed in the case of Government employees. However, in relation to other employees, the amount qualifying for exemption is subject to a ceiling of Rs 25,500. This ceiling was proposed having regard to the maximum amount which was then payable as encashment benefit in lieu of unavailed earned leave to retiring Central Government employees. This maximum will now be Rs 30,000/-, after the recent increase in the dearness allowance payable to Central Government employees. I propose accordingly to raise the monetary ceiling of Rs. 25,500 in the Bill to Rs. 30,000.

---

*Moved with the recommendation of the President.